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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION No.1131 of 1996.

DATE OF DECISION : 24-09-96.

Ch. Venu Madhav Rao .. Applicant.

Vs

1. The Postmaster General,
Hyderabad Region,
Hyderabad-1.
2. The Supdt.of Post Offices,
Peddapalli Division,
Peddapalli,
Karimnagar District-72. .. Respondents.

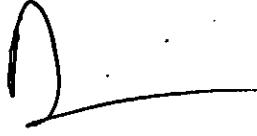
Counsel for the Applicant : Mr. P.Rathaiah

Counsel for the Respondents : Mr. V.Rajeswara Rao,
Addl.CGSC.

CORAML:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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ORDER

ORAL ORDER (AS PER HON'BLE SHRI R.RANGARAJAN:MEMBER (ADMN.))

Heard Mr. P.Rathaiah, learned counsel for the applicant and Mr.V.Rajeswara Rao, learned counsel for the respondents.

2. The applicant in this OA while working as Postal Assistant, Peddapalli HO, was transferred as SPM Kataram by the impugned order No.B1-7/Genl/96 dated 27-05-96 (Annexure-I at page-7 of the OA). The applicant it is stated is undergoing medical treatment for some kidney problem and he is on leave even now on medical grounds. It is further stated that his mother is a heart patient who needs medical consultant/medical ~~attendant~~ ^{attention} which is available at Peddapalli. The applicant further submits that he is a bachelor and as there are no good ~~hostels~~ ^{hostels} and eating place available at Kataram, his transfer to Kataram will cause undue hardship to him. In this connection he had submitted a representation to R-1 for cancellation of the transfer. He ~~had~~ also submitted in his representation that some of the PAs who are also working along with him at Peddapalli for more number of years than him were not transferred and he is being singled out for this transfer. R-1 has rejected his representation vide letter No.B1-39/96 dated 12-09-96 (Annexure-VI at page-28).

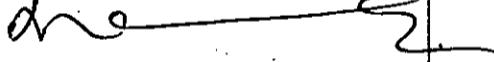
3. This OA is filed for setting aside the impugned memorandum No.B1-39/96 dated 12-09-96 (Annexure-VI at Page-28 of the OA) rejecting his appeal and for a consequential direction to the respondents to retain him at Peddapalli.

4. At the time of hearing, the applicant submits that he is prepared to carry out the transfer provided he is posted in a place where medical facilities are available. He named the following stations where he can be posted as PA,

as medical facilities are available at those stations. They are 1) Huzurabad H.O. 2) Peddapalli D.O 3) Annapoorna Colony of Godavari Colony.

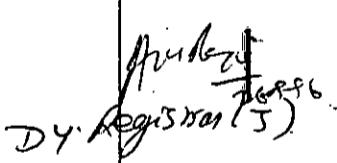
5. In this OA there is no violation of any statutory rule ~~or~~ ^{and no} ~~any~~ ^{attributed} malafides, ~~towards~~ the officials who issued ~~order~~ ^{transfer} ~~has been brought out~~. In view of the above, I do not think it is a fit case for interference. However, the applicant is at liberty to file a representation on the basis of the averments made in this OA to CPMG, Hyderabad and if such a representation is received, the same should be disposed of by CPMG within a period of one month from the date of receipt of a copy of that representation. ~~Meanwhile~~ ^{Meanwhile} the applicant ~~if he~~ submits a leave application, the same may be sanctioned in accordance with rule till his representation is disposed of.

6. The OA is ordered accordingly at the admission stage itself. No costs.



(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 24th September 1996.
(Dictated in Open Court)


D.Y. Regis (S)

SPR

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Copy to:-

1. The Postmaster General, Hyderabad Region, Hyderabad.
2. The Supdt of Post Offices, Peddapalli Division, Peddapalli, Karimnagar District.
3. One copy to Sri. P.Rathaiah, advocate, CAT, Hyd.
4. One copy to Sri. V.Rajeswara Rao, Addl. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.
7. one copy to the Chief P.M.G. Hyderabad (for signature)

Rsm/-

24/9/96

24/11/96

Typed By
Compared by

Checked By
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED:

24/9/96

ORDER/JUDGEMENT
R.A./C.P./M.A. NO.

O.A. NO.

in
1131/96

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED/REJECTED

NO ORDER AS TO COSTS.

YLKR

II COURT

No Spall Copy

केन्द्रीय प्रशासनिक अधिकारण

Central Administrative Tribunal

HYDERABAD BENCH

30 SEP 1996 New

हैदराबाद न्यायपीठ
HYDERABAD BENCH

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